

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UTS INFRATEL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UTS INFRATEL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20 th May, 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Jharkhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999JH2016PTC008779
5.	Address of the registered office and principal office (if any) of corporate debtor	5 th floor, Krishna Mall, Ashok Nagar Road No.1, Ranchi, Jharkhand – 834002.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 26 th September, 2019 Date of receipt of Order: 9 th October, 2019
7.	Estimated date of closure of insolvency resolution process	24 th March, 2020 (180 days from the date of commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Savita Agarwal Registration Number: IBBI/IPA-001/IP-00101/2017-18/10201
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: R. Kothari & Company 16A, Shakespeare Sarani 5th Floor Kolkata-700071 Registered Email id: savita_22@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: R. Kothari & Company 16A, Shakespeare Sarani 5 th Floor Kolkata-700071 Email: uts.cirp@gmail.com
11.	Last date for submission of claims	23 rd October, 2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at this stage
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/downloads Physical Address: Not Applicable.



Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **UTS INFRATEL PRIVATE LIMITED** on 26th September, 2019 (The copy of the said order was made available on 9th October, 2019).

The creditors of **UTS INFRATEL PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 23rd October, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/10/2019

Place: Kolkata



Savita Agarwal
Insolvency Professional

Reg. No: IBBI/IPA-001/IP-P00101/2017-18/10201